

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 310/2017 in TP No. 132/397-398/NCLT/AHM/2016 (New)  
C.P. No. 61/397-398/CLB/MB/2016 (Old)**

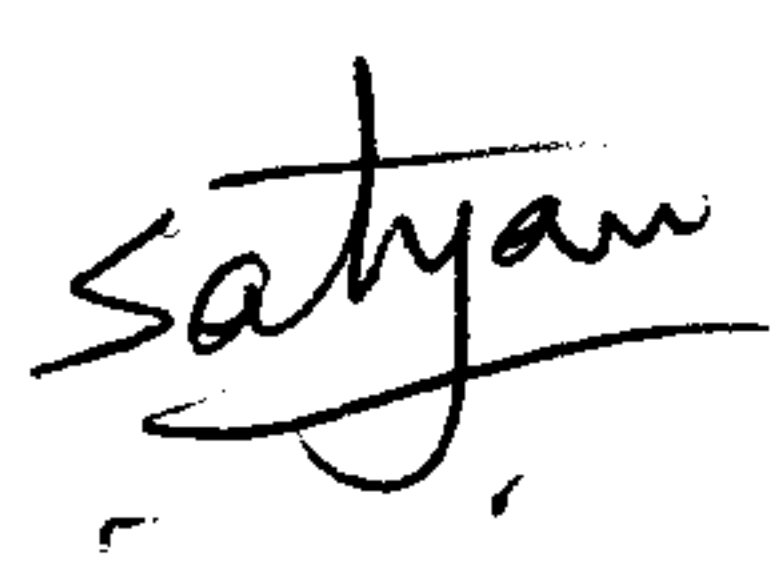

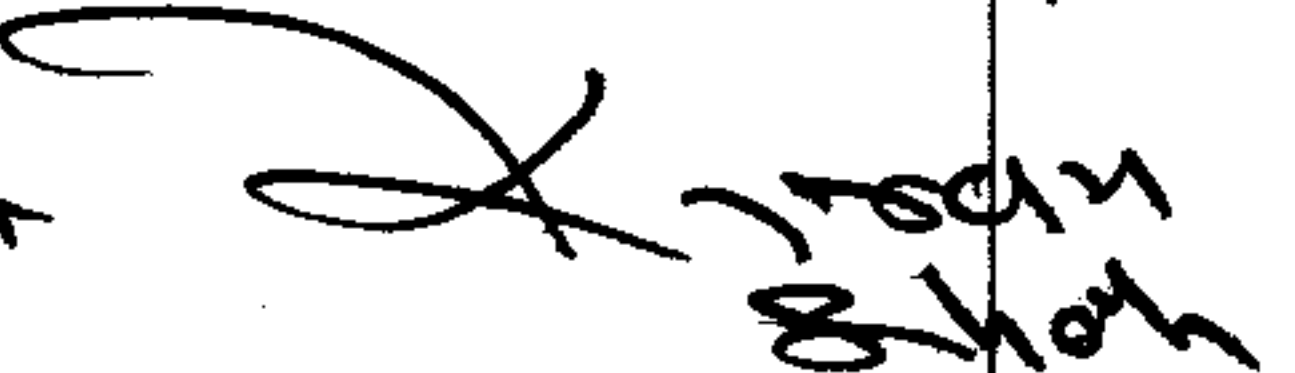
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.11.2017**

Name of the Company: Mukesh Bahyabhai Joshi  
V/s.  
Vadodara Stock Exchange Ltd. & Anr.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SS. ISRANI i/c	ADV FOR PETNR		
2.	S.D. ISRANI LAW CHAMBERS			
	Rakesh Sharma Adv For	Res. Petnr		
3.	KIRAN SHAH c/o Applicant			

**ORDER**

Learned FCA Mr. Kiran Shah present for Applicant. Learned Advocate Mr. SS Israni present for Original petitioner. Learned Advocate Mr. Rakesh Sharma present for Original Respondent no. 1.

For hearing, list the matter on 20.11.2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 15th day of November, 2017.